

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7068/2019

(Arising out of impugned final judgment and order dated 07-09-2018 in CRLA No. 894/1983 passed by the High Court Of Judicature At Allahabad)

OMPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 185065/2018 - EXEMPTION FROM FILING O.T.)

Date : 10-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Vijay Kumar Singh, Adv.
Mr. Indrajeet Singh, Adv.
Mr. Gaurav Kumar Singh, Adv.
Mr. Jitendra Kumar, AOR

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
Mr. Rajan Kumar Chourasia, Adv.
Ms. Mamta Saxena, Adv.
Mr. Harsh Pratap Shahi, Adv.
Mr. Harsh Pratap Shahi, Adv.
Mr. Dev Pratap Shahi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We direct the learned counsel appearing for the petitioner to annex two copies of the notes of evidence of all prosecution witnesses along with the copy of statement under Section 313. Additional documents to be filed within four weeks.

List after six weeks.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)

